CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 9th day of January 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

D. NO. 6403 of 2001. In O. A. 1619/01

1. Maharaj Singh Chaudhary s/o Sri   r/o Khera,
   P.S. Prem Nagar, Jhansi.

2. Dinesh Chandra Tiwari s/o Sri Babulal Tiwari r/o 64,
   Khicharipura Pullia No.9, Jhansi...   ... Applicants.

Counsel for applicant : Sri R.K. Nigam.

Versus

1. Union of India through General Manager, Central Railway,
   Mumbai CST.

2. Chief Workshop Manager, Central Railway Workshop,
   Jhansi.....   ..... Respondents.

Counsel for respondents : Sri K.P. Singh.

O R D E R (ORAL)

BY HON. MR. S. DAYAL, A.M.

This application has been filed for direction to the respondents for setting aside the impugned order dated 6.12 .01 and for disposal of representation dated 6.12.2001. The prayer has also been sought for regularisation of the services of the petitioners as Section Engineer in grade of Rs.6500-10500 with all consequential benefits.

2. The case of the applicants is that they are working as Section Engineers in the grade of Rs.6500-10500 w.e.f. 25.6.97 and 14.5.97 respectively. They claim to have been promoted on ad-hoc basis against the substantive vacancies and claimed that they have not been regularised due to inaction on the part of the respondents. The applicants have filed their representation on 6.12.01 and the counsel for the applicant prays that the

respondents be directed to decide the representation of the applicants in a time bound manner.

3.   We have heard Sri R.K. Nigam for the applicant and Sri Vinod Kumar, B.H. of Sri K.P. Singh.

4.   In view of the fact that the applicants have been functioning on ad-hoc basis on a number of years, we consider it appropriate to direct the respondent No.2 to dispose of representation dated 6.12.01 by a reasoned and speaking order within a period of three months from the date of receipt of this order.

There shall be no order as to costs.

J.M.   A.M.

Asthana/